

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 80
TO BE ANSWERED ON 24.02.2016

AMENDMENT IN ATOMIC ENERGY ACT

80. DR. UDIT RAJ:
SHRI YOGI ADITYA NATH:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government proposes to amend the Atomic Energy Act;
- (b) if so, the details of the proposed amendment thereof;
- (c) whether the amendment proposes to permit Nuclear Power Corporation of India Limited to enter into agreements/Joint ventures with foreign players in the field of atomic energy and if so, the details thereof and the reasons therefor; and
- (d) the details of arrangement made for the security of atomic power establishment in the country?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND
PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH) :

- (a) & (b) The Government has amended sections 2 and 14 of the Atomic Energy Act, 1962 through the Atomic Energy (Amendment) Bill, 2015, which would enable Nuclear Power Corporation of India (NPCIL) to form joint venture companies with other Indian PSUs to meet the additional funding requirements for further expansion of our nuclear power programme, while simultaneously exercising Government control over such joint venture companies. The said Bill was passed by Parliament in the Winter Session of 2015 and enacted on 31.12.2015.
- (c) No Sir.
- (d) The security of nuclear power plants is governed by detailed codes and guides prescribed by Atomic Energy Regulatory Board (AERB). AERB has rigorous process for reviewing safety and security aspects of nuclear power projects through multi-tier reviews, apart from periodic regulatory inspections, to ensure adherence to these requirements.
